

# CENTRAL ADMINISTRATIVE TRIBUNAL

## JAIPUR BENCH, JAIPUR

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### ORDER SHEET

#### ORDERS OF THE TRIBUNAL

Date: 02.02.2016

OA/291/00147/2015 with MA/291/00090/2015

Mr.P.S. Tomar, Counsel for the applicant.  
Mr. S.S. Hasan, Counsel for the Respondents.

This OA has been filed u/s 19 of the Administrative Tribunal Act, 1985 praying for the following relief :

*"By an appropriate order or direction the non- applicants may kindly be ordered to consider the application of the humble applicant for appointment on compassionate ground and accordingly looking to his pecuniary conditions he may be ordered to be appointed on a suitable post commensurate to his qualification in compliance of order dated 3.8.2010 passed by this Hon'ble Tribunal in OA No. 356/2009, Bhanwar Lal Mali Vs Union of India & Ors, w.e.f. from the date of appointment of Shri Rajendra Singh Rajawat son of Late Shri Prithvi Singh i.e. 5.12.2007.*

When the case came up for hearing on today, learned counsel for the applicant referred to Annexure A/14 which is the order of this Tribunal dated 3<sup>rd</sup> August, 2010 in OA No. 356/2009 filed by the same applicant in which the following direction were given :

*"I am of the view that ends of justice will be met if direction is given to the respondents to consider case of the applicant against next future vacancy as one time measure without taking into consideration the time limit prescribed vide OM dated 5.5.2003. Such consideration will be made in accordance with the guidelines issued by the DOPT in the light of the scheme for compassionate appointment as applicable and in accordance with law."*

Counsel for the applicant further submitted that there are vacancies with respondents department but his case is not being finalized as per the directions of the Tribunal. In this context it was noticed that in the reply of the respondents, it has been submitted that the case of present applicant along with other cases is also under consideration of the department under the rules and guidelines issued by the GOI/ICAR from time to time.

In view of the directions of the Tribunal in the earlier OA No. 356/2009 and the statement of the Respondents that the matter is under consideration, it is considered appropriate and proper to dispose of this OA with certain directions. Accordingly, the respondents are directed to decide the case of the applicant for compassionate appointment, which is already pending for consideration within a period of four months from the date of receipt of this order in accordance with the rules and guidelines issued by the GOI/ICAR.

Accordingly the OA is disposed of as above, with no order as to costs.

  
(Meenakshi Hooja)  
Member (A)

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